

[Shri S. M. Banerjee]

draw his attention to the fact that there have been some retrenchment in many of the existing ordnance factories. If it is true that these ordnance factories are coming up in the near future, may I know from the hon. Minister whether it will be possible for him to absorb all those who have been trained in the ordnance factories and who are now being retrenched because there is no work?

**Mr. Speaker:** How can he give that assurance just now?

**Shri S. M. Banerjee:** I only want to know whether he is aware of it.

12.38 hrs.

#### BUSINESS OF THE HOUSE

**The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha):** Sir, with your permission, I rise to announce that Government Business in this House during the week commencing 23rd November, 1964, will consist of:

- (1) Discussion on the present international situation and the policy of the Government of India in relation thereto on a motion to be moved by the Minister of External Affairs on Monday, the 23rd November after disposal of questions.
- (2) Consideration of any item of Government Business carried over from the Order Paper of Saturday, the 21st November, 1964.
- (3) Consideration and passing of:
  - The Warehousing Corporation (Supplementary) Bill, 1964.
  - The Provisional Collection of Taxes (Amendment) Bill, 1964.
- (4) Discussion and voting on the Supplementary Demands for Grants (General) for 1964-65.

(5) Consideration and passing of:

The Payment of Wages (Amendment) Bill, 1964.

The Wealth-tax (Amendment) Bill, 1964.

**Shri Ranga (Chittoor):** Sir, I think at this stage I can repeat my request. I would request the Minister of Parliamentary Affairs to help the Business Advisory Committee in giving priority to the business I just now mentioned and bring it up at an early date.

**Mr. Speaker:** Unless there is a notice given by hon. Members . . .

**Shri Ranga:** Notice will be given, but it has to be allotted some early time.

**Mr. Speaker:** Let the notice come and then it will be decided.

**Shri Nambiar (Tiruchirapalli):** We have already tabled a motion for a discussion on the food situation in the country. Last time we discussed only the situation in Kerala. There was a mention by the hon. Minister that he was prepared to give some time for this. We thought that item would also find some time in the business for next week.

**Shri S. M. Banerjee (Kanpur):** I would draw your attention and the attention of the hon. Minister to three items. Firstly, during the previous session we have been clamouring for a discussion on the Report of the Bonus Commission. A notice has already been given and I am glad it has been accepted by you. Secondly, there is a motion to have a discussion on the opinion of the Supreme Court in the case UP Legislature vs. the High Court of Allahabad. Thirdly, there is the production of small cars. You will remember, Sir, that it could not be discussed last time. This time, a motion has been admitted in the name of Shri Bagri and others. Would the Minister give an assurance that all these three would be taken up during this session?

श्री किशन पटनायक (साम्बलपुर) : पिछले अधिवेशन में बैकवर्ड क्लासेज कमिशन की रिपोर्ट पर बहस अधूरी रह गयी थी, मैं जानना चाहता हूँ कि वह इस वर्तमान सेशन में ली जायेगी या नहीं ?

श्री सत्य नारायण सिंह : बिजनेस एड-वाइजरी कमेटी में उसका भी सवाल आयेगा ।

श्री प्रकाशबीर शास्त्री (बिजनौर) : मैं संसदीय कार्य मंत्री से थोड़ा सा स्पष्टीकरण इसमें और चाहता था कि सोमवार से जो अन्तर्राष्ट्रीय स्थिति पर बहस होने जा रही है तो क्या अन्तर्राष्ट्रीय स्थिति की बहस से अभिप्राय केवल उन विशेष मामलों से है जैसे सत्ताओं में और राजनैतिक स्थितियों में जो परिवर्तन हुए हैं उन्हीं तक यह सीमित रहेगा या जैसे लंका से साढ़े पांच लाख भारतीयों को वापिस लेने का जो दुर्बल समझौता भारत सरकार ने किया है वह भी समाविष्ट होगा । चूँकि यह एक महत्वपूर्ण मामला है और इसका दूसरे देशों में बस रहे लाखों भारतीयों पर भी प्रभाव पड़ रहा है इसलिए मैं चाहता हूँ कि उसको इससे सम्बन्धित न किया जाय और उस पर पृथक् रूप से बहस की जाय ।

अध्यक्ष महोदय : हम इसको देखेंगे ।

श्री हुकम चन्द कच्छवाय (देवास) : मैं चाहूँगा कि इसी सेशन में बोनस कमिशन की रिपोर्ट पर बहस कराई जाय ।

अध्यक्ष महोदय : श्री बनर्जी यही चीज कही है ।

श्री हुकम चन्द कच्छवाय : मैं भी अपनी आवाज उनके साथ मिलाना चाहता हूँ ।

श्री दे० शि० पाटिल (यवतमाल) : बैकवर्ड क्लासेज कमिशन की रिपोर्ट पर भी इसी सेशन में बहस कराई जाय । उसके अवश्य समय दिया जाय ।

अध्यक्ष महोदय : उसको भी टाइम अलाट करने के लिए कंसिडर कर रहे हैं ।

Shri Satya Narayan Sinha: Regarding the Report of the Bonus Commission, Government is introducing a Bill very shortly in this session. Then hon. Members will have ample opportunity to express their opinions. Regarding the Backward Classes Commission, as you have already explained, as it is coming up in the form of a resolution by a private Member, it can have only 2½ hours. But the House has the right to extend the time as much as it likes. Therefore, when that motion comes before the House, it can decide it. Then, I must point out that I have read out the business only for one week. As hon. Members are aware, we are going to be here for six weeks.

Shri S. M. Banerjee: I will be satisfied with an assurance by the Minister.

Mr. Speaker: The hon. Minister says that he is announcing only the business for the week commencing from next Monday.

Shri S. M. Banerjee: Sir we are raising this issue knowing fully well that they cannot be taken up next week. We only want an assurance. Regarding the opinion of the Supreme Court, people are having a symposium outside. We alone are not able to discuss it. So, let it be discussed in this session. We want an assurance from the Government.

Mr. Speaker: I cannot say what the attitude of the Government is. Does Government propose to give an opportunity to discuss the opinion given by the Supreme Court two days before we adjourned last time?

Shri Satya Narayan Sinha: I cannot definitely say at present.

Mr. Speaker: Shri Banerjee says that everyone else in this country is discussing it and only Parliament has had no time.

**Shri Satya Narayan Sinha** I am sure Government will seriously consider it. But I am not in a position to say definitely whether we will have an opportunity to discuss it. The hon. Members must remember that I have announced the business only for one week.

**श्री प्रकाशवीर शास्त्री :** वह विषय इसमें समाविष्ट नहीं है

**अध्यक्ष महोदय :** जी हां उसे भी देख लेंगे ।

**Shri Nambiar:** What about the food situation? It is deteriorating in other States. Will we get some time?

**Mr. Speaker:** How can I compel the Minister?

**Shri Nambiar:** He must give us some time to consider it.

**Mr. Speaker:** He can consider it.

**Shri Satya Narayan Sinha:** We have already had a discussion on food last week.

**Shri Nambiar:** That was about Kerala. We have asked for a full-scale debate and the Minister of Food and Agriculture has agreed to have a debate.

**Shri Satya Narayan Sinha:** The Foodgrains Corporation Bill is coming up before the House. You can discuss anything you like on food during that discussion.

12.45 hrs.

## BUSINESS ADVISORY COMMITTEE

### THIRTY-FIRST REPORT

**The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha):** Sir, I beg to move:—

“That this House agrees with Thirty-first Report of the Business

Advisory Committee presented to the House on the 18th November, 1964.”

**Mr. Speaker:** The question is:

“That this House agrees with Thirty-first Report of the Business Advisory Committee presented to the House on the 18th November, 1964.”

*The motion was adopted.*

## ANTI-CORRUPTION LAWS (AMENDMENT) BILL—contd.

**Mr. Speaker:** The House will now take up further consideration of the following motion moved by Shri Jai Sukh Lal Hathi on the 17th November, 1964, namely:—

“That the Bill further to amend the Indian Penal Code, 1960, the Code of Criminal Procedure, 1898, the Criminal Law (Amendment) Ordinance, 1944, the Delhi Special Police Establishment Act, 1946, the Prevention of Corruption Act, 1947, and the Criminal Law (Amendment) Act, 1952, be taken into consideration.”

**The Minister of Communications and Parliamentary Affairs (Shri Satya Narayan Sinha):** Sir, for this item no time was allotted.

**Mr. Speaker:** The House wanted to have five hours for this. We have already spent 4 hours and 50 minutes over this. Now we must conclude as early as possible.

**Shri S. M. Banerjee (Kanpur):** Clause-by-clause consideration is there. Let it continue till 2.30 when we shall take up non-official business.

**Mr. Speaker:** I cannot say that. I propose to call the hon. Minister now. After that I shall allow some hon. Members, who are interested in speaking on this, during the second reading.